

Sl.No.	Name of Organisation and Details
13.	Harijan Sevak Sangh, At. Rostampur, P.O. Lokhahi, Distt. Purnea.
14.	Harijan Mahila Evam Bal Vikas Sansthan, Pupri, Jankpur Road, P.O. Janakpur Road, Distt. Sitamarhi.
15.	Manav Sewa Ashram, Kapiya Nizmat, Post Maharaj Ganj, Siwan
16.	Siddharth Jan Kalyan Samiti, Vill. and P.O – Ganaura, <i>Via</i> – Madhepura, Block – Maruna, Distt. Supaul – 847408

**Protection and rights of pregnant women and new mothers**

2386. SHRI MANISH GUPTA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) what are the protection and rights given to pregnant women and new mothers working in the organised sector; and

(b) whether Government proposes to increase the scope of the Maternity Benefit Act, 1961 to include the unorganised sector?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) Following maternity benefits under the Maternity Benefit Act, 1961 are given to pregnant women and new mothers working in the organized sector:-

- (i) 26 weeks of paid maternity leave out of which eight weeks before the expected date of delivery. For adopting/commissioning mothers and for more than two surviving children, 12 weeks of paid maternity leave is also available.
- (ii) Maternity leave for maximum period of one month to a woman worker suffering from illness arising out of pregnancy, delivery, premature birth of child (miscarriage, medical termination of pregnancy or tubectomy operation).
- (iii) Two Nursing breaks of 15 minutes until the child attains the age of 15 months.
- (iv) Medical Bonus of ₹ 3500/- if no pre-natal confinement and post-natal care is provided by the employer free of charge.
- (v) Immunity from dismissal during absence of pregnancy.
- (vi) No deduction of wages of a person entitled to maternity benefit.

(b) There is no such proposal before the Government.